

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 20<sup>TH</sup> DAY OF JANUARY, 2021

BEFORE

THE HON' BLE MR.JUSTICE R. DEVDAS

**WRIT PETITION NO.1118 OF 2021 (EDN-RES)**

BETWEEN

- 1 . HRUTHIK R  
S/O RAVI K  
AGED ABOUT 29 YEARS  
CHOKKANAHALLI, YENIGADALE POST  
CHINTHAMANI TALUK  
CHIKKABALLAPURA DISTRICT  
KARNATAKA -563125
- 2 . MOHAMMED KALEEM  
S/O NISAR AHMED  
AGED ABOUT 21 YEARS  
#2363, KUSHAL NAGAR  
K G HALLI, HANIFIA MOSQUE ROAD  
4TH CROSS, BANGALORE-560045
- 3 . AMARTYA CHOUBEY  
S/O KALYANI KRIPA CHOUBEY  
AGED ABOUT 20 YEARS  
NIVEDAN SADAN  
ROAD NO.2, SHASTRI NAGAR  
CHANDNI CHOWK, KANKE ROAD  
RANCHI, JHARKHAND-834008

(BY SRI HAREESH BHANDARY T, ADVOCATE)

...PETITIONERS

AND

- 1 . BAR COUNCIL OF INDIA  
REPRESENTED BY THE CHAIRMAN  
21, ROUSE AVENUE INSTITUTIONAL AREA  
NEAR BAL BHAWAN  
NEW DELHI-110002
- 2 . KARNATAKA STATE LAW UNIVERSITY  
REPRESENTED BY THE REGISTRAR  
NAVANAGAR, HUBBALLI  
KARNATAKA-560025
- 3 . STATE OF KARNATAKA  
REPRESENTED BY THE SECRETARY  
TO THE GOVERNMENT  
DEPARTMENT OF HIGHER EDUCATION  
M S BUILDING  
DR. B R AMBEDKAR VEEDHI  
BANGALORE-560001
- 4 . UNIVERSITY GRANTS COMMISSION  
REPRESENTED BY ITS CHAIRMAN  
BAHADUR SHAH ZAFAR MARG  
NEW DELHI, DELHI-110002

...RESPONDENTS

(BY SMT PRAMODHINI KISHAN, AGA FOR R3 )

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED ANNEXURE-A CIRCULAR DTD.9.11.2020 ISSUED BY THE R-2 AS IT IMPOSES EXAMINATION THROUGH OFFLINE PHYSICAL METHOD ON INTERMEDIATE SEMESTER LAW STUDENTS STUDYING IN THE COLLEGES AFFILIATION TO THE R-2 KSLU FOR THE SEMESTER THAT FEEL IN THE ACADEMIC YEAR 2019-20 AND ETC.

THIS WRIT PETITION IS COMING ON FOR ORDERS THIS DAY,  
THE COURT MADE THE FOLLOWING:

**ORDER****R. DEVDAS J., (ORAL):**

Learned counsel for the petitioner has filed a memo dated 20.01.2021 seeking leave of this Court to withdraw the writ petition with liberty to file a fresh comprehensive writ petition in view of the subsequent development in issuing fresh circular.

2. The memo is taken on record, subject to all just exceptions.

3. The writ petition is accordingly dismissed as withdrawn reserving liberty as sought for.

**Sd/-  
JUDGE**

KLY/